

OPEN COURT  
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

THE 11th DAY OF MARCH 1998

CORAM : HON'BLE MR.S.DAYAL, A.M.

Hon'ble MR.J.P.SHARMA, J.M.

ORIGINAL APPLICATION NO.699/95

Central Railway, Jhansi, (b) D.R.M. C.R.Jhansi (c)

A.E.N.(South) Jhansi and (d) A.C.W. West Central Railway, Jhansi

.... Applicant

Shri G.P.Agrawal, Adv.

Versus

1. Alladin Adult s/o Amir R/o 26, Mohalla Dada Mian Puliya No.9, Jhansi.
2. The Prescribed Authority under Payment of Wages Act 1936 Jhansi (D.L.C.)
3. Tahsildar Jhansi.

... Respondents

C/R

ORDER

BY HON'BLE MR.S.DAYAL, A.M.-

In this application the applicant seeks the setting aside of order dated 26.10.94 passed by the Prescribed Authority in payment of Wages case no.32/92 between Alladin and D.R.M. Central Railway, Jhansi.

2. The respondent in this case was awarded in the payment of Wages Act case referred to an amount of Rs.13,820/- towards over-time and Rs.39,840/- towards compensation along with cost of Rs.100/-. This has been challenged by the applicant in the present case.

3. It is now settled position of law that the jurisdiction of Tribunal does not extend over the cases decided under the payment of Wages Act. Therefore, this application is dismissed as falling outside the jurisdiction of this Tribunal.

4. The applicant may approach before the proper forum for redressal if so advised.

  
MEMBER (J)

  
MEMBER (A)

Gc